

**CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD.**

OA No.522/2018 with MA No.437/2018

This the 13th day of December, 2018

Smt. Kamlaben Ishvarbhai Ganvit
DOB : 1.6.1957, Aged 61 years
Wife of Shri Ishvarbhai Chalubhai Ganvit
Assistant Postman (Rtd.), Valsad Head Post Office-396 001.
Residing at : 50, Gokuldharm Society
Dharampur Road,
Abrama, Valsad – 396 002..... Applicant

(By Advocate : Shri A..D.Vankar)

Versus

1. Union of India & Ors.
Notice to be served through
The Secretary to the Govt. of India
Ministry of Communication & IT.
Department of Posts, Dak Bhavan, Sansad Marg,
New Delhi 110 001.
2. Chief Postmaster General
Khanpur, Gujarat Circle,
Ahmedabad 380 001.
3. Postmaster General
Vadodara Region
Vadodara 390 002.

CAT, Ahmedabad Bench

4. Director Postal Services
O/o. the Postmaster General
Vadodara Region
Vadodara 390 002.
5. Sr. Supdt. of Post Offices
Valsad Division,
Valsad 396 001. Respondents

ORDER – ORAL

Per : Hon'ble Shri M.C.Verma, Member (J)

Heard. The facts of case, as has been set out in OA mutatis mutandis are that the applicant, on 29.3.2016 while was working as Assistant Postmaster, Valsad, H.O. was served with chargesheet (Annexure A-1), under Rule 16 of CCS(CCA) Rules,1965. That Disciplinary Authority, after considering representation of the applicant, awarded penalty of recovery of Rs.4,63,460/- from his pensionary benefits, applicant preferred appeal, before Appellate Authority, but said appeal which was

CAT, Ahmedabad Bench

preferred on 28.7.2016, as per pleading in the OA is still pending and has not been decided yet.

2. It is inquired from learned counsel that rather to issue notice whether, in view of the pleadings in the OA, it would not be proper to direct the Appellate Authority to decide the appeal within stipulated frame work and he submits that he has no objection, if giving such direction OA is disposed of. Taking note of facts and submissions made the respondent No.4, the Appellate Authority is directed to decide the appeal, preferred by the applicant on 28.7.2016, within three months from the receipt of this Order.

3. With this observation and direction, OA stands disposed off. MA No. 437/2018 also stands disposed off.

(M.C.Verma)
Member (J)

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